

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 30 of 2012 &
I.A. No. 55 of 2012

Dated : 29th February, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Orissa Power Transmission Corporation Limited ... Appellant(s)

Versus

Orissa Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. R.K. Mehta with
Mr. Antaryami Upadhyay &
Mr. A. David

Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. M.G. Ramachandran,
Mr. Ashok K. Parija, Sr. Adv.
Mr. M.G. Ramachandran, Mr. R.M. Patnaik
Mr. P.P. Mohanty for R.9 & 10
Mr. Ghanshyam Yadav for
Mr. Ghanshyam Yadav,
Mr. Suresh Tripathy for R.4, 6 & 7
Ms. M. Sarada & Mr. Rajeev G for R.5

ORDER

The learned counsel for the Appellant submits that he could not serve notice on Respondent Nos.2, 3 & 8 as he has not received dasti service from the Registry.

Therefore, the Registry is directed to issue dasti to the learned counsel for the Appellant to enable him to serve notice on Respondent Nos.2, 3 & 8.

Post the matter for hearing on **22.03.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/sm